

(b) and (c). Do not arise.

Laws and Rules for the Protection of Consumers

3105. DR. VASANT KUMAR PANDIT : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether various Consumers, Welfare Consumers, Protection and Consumers, Civil Rights Associations, Public bodies and organisations have in the last three years appealed to Prime Minister to promulgate stringent laws and rules to protect the harassed and neglected consumer in the country ;

(b) whether Government will appoint a "National Council" to advise and help Government to effect changes in current Laws and Rules for better protection of consumers ;

(c) steps legally and administratively conceived by Government to control the distribution of consumer articles to common masses particularly in rural areas ;

(d) whether Government would encourage a "Consumer Movement" on "Consumer Volunteer Force" to build social pressure on hoarders, blackmarketeers and corrupt supply officials at urban and rural level ; and

(e) if not, what other legal, administrative and social measures are planned to protect the harassed common poor masses ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) No specific suggestions have been received in this regard.

(b) Government has set up a Consumer Protection Council which will advise it on all matters having a bearing on the interest of the consumers, and will suggest measures to be taken by different Ministries/Departments administratively concerned with laws dealing with various aspects of consumer protection.

(c) The State Governments and Union

Territory Administrations have been requested to open more fair price shops particularly in unserved areas for the supply of essential commodities under the Public Distribution System.

(d) and (e). The Consumer Protection Council will, *inter-alia*, suggest measures to curb unhealthy practices in the trade. Voluntary consumer organisations are being encouraged by Government to create awareness amongst consumers.

दिल्ली विकास प्राधिकरण में भ्रष्टाचार और इसके कार्यकरण में सुधार

3106. श्री अनवार अहमद :
श्री माधवराव सिधिया :
श्री बी० बी० देसाई :

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 9 नवम्बर, 1983 के "टाइम्स ऑफ इण्डिया" के पृष्ठ 3 पर "डी० डी० ए० डिसमल शो एसेलड इन काउन्सिल" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ; और

(ख) यदि हां, तो सरकार ने दिल्ली विकास प्राधिकरण में व्याप्त भ्रष्टाचार को समाप्त करने और उसके कार्यकरण में जनता की आकांक्षाओं के अनुरूप सुधार करने की दिशा में क्या प्रयास किए हैं ?

निर्माण और आवास मंत्रालय में उप मंत्री (श्री मोहम्मद उस्मान आरिफ) : (क) जी, हां।

(ख) सूचना एकत्र की जा रही है तथा सभा-पटल पर रख दी जाएगी।

Sal Forest in Eastern Madhya Pradesh

3107. SHRI ARVIND NETAM : Will the Minister of AGRICULTURE be pleased to state :